

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE**

**LOK SABHA
UNSTARRED QUESTION No. 3171
TO BE ANSWERED ON FRIDAY, THE 09.08.2024**

Detention of Sikhs

3171. Smt. Harsimrat Kaur Badal:

Will the Minister of **LAW AND JUSTICE** be pleased to state:

- (a) the details of law under which the Sikh detenus who have long completed their sentences been kept under custody;
- (b) the reasons for keeping Bandi Sikhs (Detenue Sikhs) in the custody of the boundaries of the Stated law of the land;
- (c) whether they have been allowed to defend themselves and prove themselves innocent;
- (d) if so, whether there are any legal remedies that the Sikh detainees can resort to, getting themselves free;
- (e) if not, the reasons for not releasing them despite the announcements made by the Hon'ble Prime Minister about their release; and
- (f) the details of constitutional grounds to deny freedom to the Bandi Sikhs?

ANSWER

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW
AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF
PARLIAMENTARY AFFAIRS**

(SHRI ARJUN RAM MEGHWAL)

(a) to (f):As per the information made available by the Ministry of Home Affairs, 'Prisons and persons detained therein' is a 'State List' subject under list II of VII Schedule to the Constitution of India. Administration and management of prisoners is therefore, primarily the responsibility of State Government, who is competent to take appropriate decision, in accordance with law. Moreover, the matter is presently sub-judice.
